RAJATH FINANCE LIMITED

Registered Office: 208-215, Star Plaza, Phulchhab Chowk, Rajkot, Gujarat – 360001, India.
Tel. No: 0281-2454 271 | **Website:** https://rajathfinance.in/ | **Email:** rajathfin@hotmail.com
Corporate Identification Number: L65910GJ1984PLC007486

Recommendations of the Committee of Independent Directors ("IDC") on the Open Offer to the shareholders of Rajath Finance Limited ("Target Company") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011("SEBI SAST Regulations").

1	Date	March 14, 2023
2	Name of the Target Company (TC)	Rajath Finance Limited
3	Details of the Offer pertaining to TC	Open Offer for acquisition of up to 10,40,000 Equity Shares of the Target Company at an Offer Price of ₹13.11 per Equity Share by 9Anium Tech LLP (**"Acquirer"**) together with Gautam K. Shah (**"PAC-1"**), Vishwanathan V. Iyer (**"PAC-2"**), Shubhra T. Singh (**"PAC-3"**) and Beena M. Shah (**"PAC-4"**).
4	Name(s) of the acquirer and PAC with the acquirer	1. 9 Anium Tech LLP (**"Acquirer"**) 2. Gautam K. Shah (**"PAC-1"**) 3. Vishwanathan V. Iyer (**"PAC-2"**) 4. Shubhra T. Singh (**"PAC-3"**) 5. Beena M. Shah (**"PAC-4"**)
5	Name of the Manager to the offer	**Vivro Financial Services Private Limited** **Address:** Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. **Tel. No.:** +91 79 4040 4242 **Email Id:** investors@vivro.net **Website:** www.vivro.net **SEBI Reg. No.:** INM000010122 **CIN:** U67120GJ1996PTC029182
6	Members of the Committee of Independent Directors	1. Ketan Govindbhai Dhulesiya (Chairman) 2. Kantilal Kalidas Khakhar (Member) 3. Janish Navinchandra Ajmera (Member)
7	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any.	All the members of the IDC are the Non-Executive and Independent Directors of the Company. The IDC members neither hold any equity shares in the Target Company nor do they have any contract / relationship with the Company.
8	Trading in the Equity shares other Securities of the TC by IDC Members.	None of the IDC members have traded in the Equity Shares/ other securities of the Company during the: 1. Twelve months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9	IDC member's relationship with the acquirer (Director, Equity shares owned any other contract/ relationship), if any.	None of the members of IDC: 1. Are directors on the board of the Acquirer. 2. Holds any equity shares or other securities of the Acquirer and PACs. 3. Have any contracts / relationship with the Acquirer and PACs.
10	Trading in the Equity shares/other Securities of the acquirer by IDC Members	Not Applicable.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The members of the IDC have perused the Offer documents namely: 1. Public Announcement dated September 29, 2022 (**"PA"**) 2. Detailed Public Statement published on October 07, 2022 (**"DPS"**), 3. Draft Letter of Offer dated October 14, 2022 (**"DLoF"**) 4. RBI Approval dated February 23, 2023 5. Letter of Offer dated March 03, 2023 (**"LoF"**) On perusal of the aforesaid offer documents, the IDC members are of the opinion that the offer price of ₹13.11 offered by the Acquirer along with the PACs is fair and reasonable in terms of Regulations 8(1) and 8(2) of the SEBI SAST Regulations.
12	**Summary of recommendation**	Based on the review of the offer documents, the members of the IDC have considered the following factors for making the recommendations: 1. The Target Company is not currently having material business operations on account of limited resources. 2. The proposed change in management and control of the Target Company would provide an opportunity to the Acquirer to infuse new resources and devise a business plan which is sustainable in nature. Keeping in view the above facts, the IDC members are of the opinion that offer price of ₹13.11 (Rupees Thirteen and Paise Eleven Only) payable in cash to the Public Shareholders of the Target Company for this Offer is fair and reasonable. The Open Offer is in the interest of the Public Shareholders as it will provide them an opportunity to exit from the Target Company at a price determined in accordance with the SEBI SAST Regulations. However, the Public Shareholders of the Company should independently evaluate the Open Offer, market performance of the Company scrip and take informed decision in respect of the Open Offer.
13	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14	Details of Independent Advisors, if any.	None.
15	Any other matter(s) to be highlighted	None.

"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code."

For and on behalf of Committee of Independent Directors of
Rajath Finance Limited
Sd/-
Ketan Govindbhai Dhulesiya
Chairman - Committee of Independent Directors

Place: Rajkot
Date: March 14, 2023

Raka

PLANS TO RAISE ₹2,000 CRORE

Federal Bank weighs NBFC arm stake sale

FE BUREAU
Mumbai, March 14

FEDERAL BANK IS reportedly considering a stake sale in its non-banking financial company subsidiary Fedbank Financial Services to raise ₹2,000 crore or $242 million.

Fedbank Financial Services is working with advisers on the potential stake sale. The offering could consist of new shares and existing ones from Federal Bank and private equity firm True North, which owns about one-fourth of the company, a *Bloomberg* news report said quoting sources.

Fedbank Financial Services is seeking a valuation of around ₹50 billion in the stake sale. It could launch its planned IPO in 2024

As on December 31, the private bank holds a 73.2% stake in Fedbank Financial Services.

In January 2022, the board of directors of the bank had approved initiating the process of an initial public offering (IPO) by way of fresh issue and offer for sale. The company filed a draft IPO prospectus in February 2022 to raise ₹9 billion.

Fedbank Financial Services, as the Mumbai-based non-bank lender is known, is seeking a valuation of around ₹50 billion in the stake sale. It could launch its planned IPO in 2024, the report said.

Fedbank Financial Services acquired receipt of its non-banking financial company (NBFC) licence in 2010. The non-bank lender has more than 463 branches across India. It offers products like gold loans, home loans, loan against property, and business loans.

Pandey, Jagannath appointed LIC MDs

Mohanty takes over as interim chairman at public insurer

TANYA KRISHNA
March 14

THE LIFE INSURANCE Corporation of India (LIC) on Tuesday announced the appointment of Tablesh Pandey and M Jagannath as managing directors of the corporation.

While Pandey will take charge starting April 1, Jagannath assumed office with effect from March 13, LIC said in a regulatory filing. The two managing directors who retired from the corporation this week are Raj Kumar and BC Patnaik.

Jagannath, who joined LIC as a direct recruit officer in 1988, has a rich experience in marketing. "He has worked as senior divisional manager in-charge of Ernakulam, Dharwad and Bangalore I divisions. He also served as chief executive officer and manager director of LIC (Lanka), Colombo, Sri Lanka between 2009 and 2013," LIC said. His previous assignment was as zonal manager, south central zone, Hyderabad, which comprises Telangana, Andhra Pradesh, and Karnataka.

Further, the PSU insurance company said Siddhartha Mohanty, serving hitherto as managing director of LIC, has taken interim charge of of the financial and administrative powers and functions of the chairperson of LIC, in addition to his own duties, with effect from March 14.

In a regulatory filing on Monday, LIC had said, "Mangalam Ramasubramanian Kumar has ceased to be the chairperson of the corporation, with effect from March 13, 2023, after close of business hours, upon completion of his term."

According to media reports, the government will appoint a full-time chairman by June, who will serve a term of around a year. LIC has two more MDs.

Finance minister Nirmala Sitharaman earlier told Lok Sabha that LIC's debt exposure to Adani Group stands at ₹6,183 crore as of March 5 — marginally lower than ₹6,347 crore as of December 2022.

Rupee falls 14 paise to 82.37 against US dollar

THE RUPEE DECLINED by 14 paise to 82.37 against the US dollar on Tuesday, weighed down by a strong greenback in global markets and persistent foreign fund outflows amid the SVB collapse. Heavy selling pressure in the domestic equity market also hit the currency, forex traders said.

At the interbank foreign exchange, the domestic unit opened lower at 82.27 against the dollar and traded between the range of 82.24 and 82.55 during the intra-day. It finally settled at 82.37 against the American currency. This is the second consecutive day of decline in the rupee. On Monday, it settled at 82.23 against the US dollar. — PTI

Bad loans down, but wilful default accounts shoot up in last two years

GEORGE MATHEW
& HITESH VYAS
Mumbai, March 14

THE RESERVE BANK of India (RBI) has reported a sharp decline in gross non-performing assets (NPAs), or bad loans, in the banking system in the last two years, but wilful defaults have shot up with more legacy loan accounts now getting added to the wilful default category.

There has been a rise of 38.50%, or ₹94,000 crore, in wilful defaults in the last two years, reflecting the gaps in loan appraisals and risk management in the banking sector. There were 15,778 wilful default accounts involving an amount of ₹340,570 crore as of December 2022 as against 14,206 accounts involving ₹285,583 crore a year ago in December 2021 and 12,911 accounts for ₹245,888 crore in December 2020, according to Transunion Cibil, a credit information company registered with the RBI.

As per the Reserve Bank of India's (RBI) classification, a 'wilful default' would be deemed to have occurred if the borrower has defaulted in meeting their repayment obligations to the lender even when they have the capacity to honour the said obligations.

"This (higher wilful default number) has nothing to do with the present. This is all a catch up of the past. So, it is not for the defaults today but it is the default of the past and where recovery and insolvency actions are still going on," said an official of a bank.

However, according to the RBI's 'Report on trends and progress of banking', overall NPAs – loans where principal or interest payment remained overdue for a period of 90 days -- have fallen from 7.3% (of total advances) in 2021 to 5 per cent by September 2022. In absolute numbers, gross NPAs (which also include wilful defaults) of banks reduced by 19.5% to ₹6.1 trillion as of December 31, 2022 as against ₹7.5 trillion over a year ago.

State Bank of India (SBI) leads with 1,883 wilful default accounts for ₹79,296 crore, followed by PNB at ₹38,360 crore, Union Bank of India ₹35,266 crore, IDBI Bank ₹23,601 crore and Bank of Baroda ₹23,879 crore, according to data from Cibil website. Public sector banks account for 85% of the wilful defaults at ₹292,666 crore, , indicating the reluctance of borrowers to repay bank loans despite having the capacity to make the payment.

Among financial institutions, HUDCO had 130 wilful default accounts for ₹12,211 crore. Private banks reported 1,523 accounts for ₹27,431 crore as of December 2022.

WILFUL DEFAULT ACCOUNTS
(As of Dec 2022)

BANK	ACCOUNTS*	AMOUNT**
SBI	1,883	79,296
PNB	2,144	38,360
Union Bank	1,746	35,266
BoB	2,203	23,879
IDBI Bank	335	23,601
Bank of India	340	16,350
Canara Bank	1,334	15,110

*Number of borrowers, **₹ crore, Source: Transunion Cibil

Firms tap STRPP bonds: Analysts

DHARAMRAJ DHUTIA
& BHAKTI TAMBE
Mumbai, March 14

SOME NON-BANKING firms looking for funds before the financial year ends are resorting to less frequently used bond structures to entice investors now cautious amid an uncertain and volatile global environment, analysts said.

These companies are now using separately transferable redeemable principal part (STRPP) bonds, where the principal payments are removed, or stripped, and sold separately to investors who want a fixed income on a particular due date. This week alone, four companies — REC, Tata Capital Financial Services (TCFS), Muthoot Finance and IIFL Prime Wealth — have raised around ₹70 billion (about $849 million) via STRPP bonds.

Arka Fincap aims to raise ₹3 billion through STRPP bonds maturing in two years and in three years and six months on Thursday.

"Investors demanded STRPP bonds and we, as an issuer, do need to consider their requirements," said Oommen K Mammen, chief financial officer of Muthoot Finance, which has issued such bonds for the first time ever.

Some of these offerings also have a put option, which gives investors the right to demand early repayment of the principal.

"Investors have the option to lock in funds for a particular period of time and if they want to exit, they could exercise the put option or else stay invested for the entire tenor," Mammen said.

While REC sold 10-year bonds with a three-year put option, TCFS and Muthoot Finance sold STRPP bonds of less than four-year duration with a put option. Arka Fincap's longer-tenure issue has a put option at end of two years. — REUTERS

PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

RAJATH FINANCE LTD.

RAJATH FINANCE LIMITED

Registered Office: 208-215, Star Plaza, Phulchhab Chowk, Rajkot, Gujarat – 360001, India.
Website: https://rajathfinance.in/ | **Tel. No:** 0281-2454 271 | **Email:** rajathfin@hotmail.com
Corporate Identification Number: L65910GJ1984PLC007486

Open Offer for acquisition of up to 10,40,000 (Ten Lakh Forty Thousand) fully paid-up Equity Shares of face value of ₹10/- each ("Equity Shares") representing 26.00% of Fully Paid-up Equity Share Capital, from the Public Shareholders of Rajath Finance Limited ("Target Company") by "9Anium Tech LLP"; (hereinafter referred as "Acquirer") together with Gautam K. Shah (PAC-1), Vishwanathan V. Iyer (PAC-2), Shubhra T. Singh (PAC-3) and Beena M. Shah (PAC-4) (PAC-1, PAC-2, PAC-3 and PAC-4 hereinafter collectively referred to as "PACs") at a price of ₹13.11 (Rupees Thirteen and Paisa Eleven only) per Equity Share ("Offer") pursuant to and in compliance with Regulation 3(1) and Regulation 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

This Advertisement and corrigendum to the Detailed Public Statement is being issued by **Vivro Financial Services Private Limited**, the Manager to the Offer ("**Manager to the Offer**"), for and on behalf of the Acquirer and the PACs in respect of the Open offer ("**Pre-Offer Advertisement cum Corrigendum**"), to the Public Shareholders of the Target Company, in compliance with Regulation 18(7) of the SEBI (SAST) Regulations.

This Pre-Offer Advertisement cum Corrigendum should be read in continuation of and in conjunction with a) Public Announcement dated September 29, 2022 ("**PA**"), b) Detailed Public Statement dated October 06, 2022 which was published in Financial Express (English), Jansatta (Hindi), Financial Express (Gujarati) and Navshakti (Marathi) ("**Newspapers**") on October 07, 2022 ("**DPS**"), c) Draft Letter of Offer dated October 14, 2022 ("**DLoF**"), d) Letter of Offer dated March 03, 2023. ("**LoF**") and e) Recommendation of committee of independent directors dated March 14, 2023 published in Newspapers on March 15, 2023. ("**IDC Recommendation**")

This Pre-Offer Advertisement is being published in all the Newspapers in which the DPS was published.

Capitalized terms used but not defined in this Pre-Offer Advertisement shall have the meanings assigned to such terms in the LoF.

The Public Shareholders of the Target Company are requested to kindly note the following information related to the Offer:

1. **Offer Price:** The Offer is being made at a price of ₹13.11 (Rupees Thirteen and Paisa Eleven Only) per Equity Share, payable in cash and there has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 6.1 (*Justification of Offer Price*) on page 21 of the LoF.
2. **Recommendations of the Committee of Independent Directors ("IDC"):** The recommendation of IDC was approved on March 14, 2023 and published in the Newspapers on March 15, 2023. The IDC is of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations.
3. **Other details of the Offer:**
3.1. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
3.2. The dispatch of the LoF to the Public Shareholders as on the Identified Date (i.e., **Thursday. March 02, 2023**) in accordance with Regulation 18(2) of the SEBI (SAST) Regulations has been completed (either through electronic mode or physical mode) on **Friday, March 10, 2023**. It is clarified that all the Public Shareholders whose names do not appear in the register of members of the Target Company on the Identified Date (even if they acquire Equity Shares or if they become shareholders of the Target Company after the Identified Date) or those who have not received the LoF are eligible to participate in the Offer.
3.3. A Public Shareholder may participate in the Offer by approaching their Selling Broker and tender the Equity Shares in the Offer as per the procedure mentioned in the LoF or in the relevant Form of Acceptance-cum Acknowledgment.
3.4. Public Shareholders of the Target Company may download the LoF from the website of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), Manager to the Offer (https://www.vivro.net/) or obtain a copy of the same from Link Intime India Private Limited ("**Registrar to the Offer**") on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.
3.5. In case of non-receipt/non-availability of the Form of Acceptance-cum-Acknowledgement, a Public Shareholder may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of Equity Shares being tendered and other relevant documents as mentioned in the LoF. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Offer.
4. **The procedure for tendering the Equity Shares in the Offer is as below:**
4.1. **In case of Equity Shares held in physical form:**
Public Shareholders holding Equity Shares in physical form may participate in the Offer by approaching their respective Selling Broker along with complete set of relevant documents in the manner as set out in paragraph 8.11 on page 28 of the LoF.
4.2. **In case of Equity Shares held in dematerialised form:**
Public Shareholders holding Equity Shares in dematerialised form may participate in the Offer by approaching their respective Selling Broker and providing the details of Equity Shares they intend to tender in the Offer in the manner as set out in paragraph 8.10 on page 27 of the LoF.
5. In accordance with Regulations 16(1) of the SEBI (SAST) Regulations, the DLoF was submitted to SEBI on October 14, 2022. SEBI vide its letter bearing reference number no. SEBI/HO/CFD/RAC/DCR-2/P/OW/8644/2023 dated February 28, 2023 issued its observations on the DLoF in terms of Regulation 16(4) of SEBI (SAST) Regulations ("**SEBI Observation Letter**"). SEBI's observations have been incorporated in the LoF.
6. **Material Changes:** The comments specified in the SEBI Observation Letter and certain changes (occurring after the date of the PA and/or DPS) which may be material have been incorporated in the LoF and are more particularly disclosed below:
6.1. "RBI vide its letter dated February 23, 2023 has granted in-principle prior approval for the proposed change in management and acquisition of control of the Target Company by 9Anium Tech LLP and the same is mentioned on page no. 3, 12 and 25 of the LoF.
6.2. The LoF has been updated as under:
6.2.1. "The Acquirer / PACs have no relationship with the Sellers" and the same is mentioned on page no. 18 of the LoF.
6.2.2. Document for Inspection: The documents / information referred in LoF shall be made available for inspection by shareholder(s) of the Target Company, physically as well as electronically. The Public Shareholders of the Target Company may access the said documents by placing a request on the email id investors@vivro.net and by providing details such as DP Id, client id, Folio No, etc" has been incorporated on page no. 32 of the LoF under the heading "Document for Inspection".
6.2.3. The address of Gautam K. Shah (PAC–1) has been updated to Girikunj, 21/22 5th Floor, N.S. Road, Near Bank of Baroda, Churchgate, Marine Lines, Mumbai – 400020, Maharashtra.
7. **Details regarding the status of statutory and other approvals:**
7.1. RBI vide its letter bearing ref. no. AMD.DOS.RSG.No. S1488/01.10.290/2022-2023 dated February 23, 2023 has granted in-principle prior approval for the proposed change in management and acquisition of control viz. acquiring shares of the Target Company by 9Anium Tech LLP subject to the condition that the Target Company will not accept any public deposit and will also convert itself from a Deposit taking NBFC (Cat. A) to Non-Deposit taking NBFC (Cat. B). The Company is also advised to submit an application to RBI for conversion from Deposit taking NBFC (Cat. A) to Non-Deposit taking NBFC (Cat. B). Accordingly, the Company is no longer eligible to accept public deposits.
7.2. To the best of the knowledge of the Acquirer and the PACs, there are no statutory or other approvals required by the Acquirer to complete the acquisition under the share purchase agreement and the Offer as on the date of the LoF. However, in case of any statutory or other approval being required by the Acquirer and/or the PACs at a later date prior to completion of the Offer, the Offer would be subject to such other statutory or other approval(s) being obtained. Please also refer to paragraphs 3 (*Details of the Offer*) and paragraph 7 (*Terms and Conditions of the Offer*) of the LoF for further details.
8. **Revised Schedule of Activities:**
Part VII (Tentative Schedule of Activity) of the DPS has been amended and the revised schedule of activities pertaining to the Offer is set out below:

Activity	Original Day & Date#	Revised Day & Date
Date of Public Announcement	Thursday, September 29, 2022	Thursday, September 29, 2022
Date of Publication of Detailed Public Statement in newspapers	Friday, October 07, 2022	Friday, October 07, 2022
Last date of filing Draft Letter of Offer with SEBI	Friday, October 14, 2022	Friday, October 14, 2022
Last date for Public Announcement of a competing offer	Tuesday, November 01, 2022	Tuesday, November 01, 2022
Last date for receipt of comments from SEBI on the Draft Letter of Offer	Friday, November 04, 2022	Tuesday, February 28, 2023**
Identified Date*	Wednesday, November 09, 2022	Thursday, March 02, 2023
Last date for dispatch of the Letter of Offer to the Public Shareholders	Wednesday, November 16, 2022	Friday, March 10, 2023
Last date of publication by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Friday, November 18, 2022	Wednesday, March 15, 2023
Last date for upward revision of the Offer Price and/or the Offer Size	Tuesday, November 22, 2022	Thursday, March 16, 2023
Advertisement of schedule of activities for Open Offer, status of statutory and other approvals in newspapers	Tuesday, November 22, 2022	Thursday, March 16, 2023
Date of commencement of tendering period (Offer Opening Date)	Wednesday, November 23, 2022	Friday, March 17, 2023
Date of closure of tendering period (Offer Closing Date)	Tuesday, December 06, 2022	Monday, April 03, 2023
Last date of communicating of rejection/ acceptance and payment of consideration for accepted tenders/ return of unaccepted shares	Tuesday, December 20, 2022	Thursday, April 20, 2023
Issue of post offer advertisement	Tuesday, December 27, 2022	Thursday, April 27, 2023
Last date for filing of final report with SEBI	Tuesday, December 27, 2022	Thursday, April 27, 2023

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the LoF shall be sent.*
#The original schedule of activities was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and was subject to receipt of approvals (if any) from various statutory/regulatory authorities.
***Actual date of receipt of SEBI comments*

9. The Acquirer its partners and PACs severally and jointly accept full responsibility for the information contained in this Pre-offer Advertisement cum Corrigendum and also for the obligations of the Acquirer along with the PACs as prescribed under SEBI (SAST) Regulations and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer. In relation to the information pertaining to the Sellers and the Target Company, the Acquirer and PACs have relied on the information provided by the Target Company, the Sellers and publicly available sources and have not independently verified the accuracy of such information.
10. A copy of this Pre-Offer Advertisement cum Corrigendum would also be available on the SEBI website at https://www.sebi.gov.in/ and on the website of Manager to the Offer at www.vivro.net.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND PACs

VIVRO

Vivro Financial Services Private Limited
Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat. India.
CIN: U67120GJ1996PTC029182 | **Tel No.:** +91 79-4040 4242 | **Email:** investors@vivro.net
Website: www.vivro.net | **SEBI Registration No.:** MB/INM000010122 | **Contact Person:** Shivam Patel / Jay Shah

REGISTRAR TO THE OFFER

LINK Intime

LINK INTIME INDIA PRIVATE LIMITED
C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai – 400 083, Maharashtra, India.
CIN: U67190MH1999PTC118368 | **Tel No.:** +91 8108114949 | **Email:** rajathfinance.offer@linkintime.co.in
Website: www.linkintime.co.in | **SEBI Registration No.:** INR000004058 | **Contact Person:** Sumeet Deshpande

FOR AND ON BEHALF OF THE ACQUIRER AND THE PACs:

Sd/-	Sd/-	Sd/-	Sd/-	Sd/-
9Anium Tech LLP	Gautam K. Shah (PAC–1)	Vishwanathan V. Iyer (PAC–2)	Shubhra T. Singh (PAC–3)	Beena M. Shah (PAC–4)
Name: Gautam K. Shah	DIN - 06379806	DIN – 07550254	DIN - 09194475	DIN – 07049813
DIN - 06379806	Designated Partner	Designated Partner	Designated Partner	Partner

Date: March 14, 2023
Place: Mumbai

Raka

RAJATH FINANCE LTD.

RAJATH FINANCE LIMITED

Registered Office: 208-215, Star Plaza, Phulchhab Chowk, Rajkot, Gujarat – 360001, India.
Tel. No: 0281-2454 271 | **Website:** https://rajathfinance.in/ | **Email:** rajathfin@hotmail.com
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5	Name of the Manager to the offer	**Vivro Financial Services Private Limited** **Address:** Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. **Tel. No.:** +91 79 4040 4242 **Email Id:** investors@vivro.net **Website:** www.vivro.net **SEBI Reg. No.:** INM000010122 **CIN:** U67120GJ1996PTC029182
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8	Trading in the Equity shares other Securities of the TC by IDC Members.	None of the IDC members have traded in the Equity Shares/ other securities of the Company during the: 1. Twelve months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9	IDC member's relationship with the acquirer (Director, Equity shares owned any other contract/ relationship), if any.	None of the members of IDC: 1. Are directors on the board of the Acquirer. 2. Holds any equity shares or other securities of the Acquirer and PACs. 3. Have any contracts / relationship with the Acquirer and PACs.
10	Trading in the Equity shares/other Securities of the acquirer by IDC Members	Not Applicable.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The members of the IDC have perused the Offer documents namely: 1. Public Announcement dated September 29, 2022 ("**PA**") 2. Detailed Public Statement published on October 07, 2022 ("**DPS**"), 3. Draft Letter of Offer dated October 14, 2022 ("**DLoF**") 4. RBI Approval dated February 23, 2023 5. Letter of Offer dated March 03, 2023 ("**LoF**") On perusal of the aforesaid offer documents, the IDC members are of the opinion that the offer price of ₹13.11 offered by the Acquirer along with the PACs is fair and reasonable in terms of Regulations 8(1) and 8(2) of the SEBI SAST Regulations.
12	**Summary of recommendation**	Based on the review of the offer documents, the members of the IDC have considered the following factors for making the recommendations: 1. The Target Company is not currently having material business operations on account of limited resources. 2. The proposed change in management and control of the Target Company would provide an opportunity to the Acquirer to infuse new resources and devise a business plan which is sustainable in nature. Keeping in view the above facts, the IDC members are of the opinion that offer price of ₹13.11 (Rupees Thirteen and Paise Eleven Only) payable in cash to the Public Shareholders of the Target Company for this Offer is fair and reasonable. The Open Offer is in the interest of the Public Shareholders as it will provide them an opportunity to exit from the Target Company at a price determined in accordance with the SEBI SAST Regulations. However, the Public Shareholders of the Company should independently evaluate the Open Offer, market performance of the Company scrip and take informed decision in respect of the Open Offer.
13	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14	Details of Independent Advisors, if any.	None.
15	Any other matter(s) to be highlighted	None.

"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code."

For and on behalf of Committee of Independent Directors of
Rajath Finance Limited
Sd/-
Ketan Govindbhai Dhulesiya
Chairman - Committee of Independent Directors

Place: Rajkot
Date: March 14, 2023

Raka

न्यूनतम पेंशन 7,500 रुपए करने के लिए देश भर में आज प्रदर्शन

नई दिल्ली, 14 मार्च (भाषा)।

कर्मचारी भविष्य निधि संगठन (ईपीएफओ) की ईपीएस-95 योजना के दायरे में आने वाले पेंशनभोगियों की न्यूनतम पेंशन 7,500 रुपए मासिक किए जाने समेत अन्य मांगों को लेकर पेंशनभोगी बुधवार से राष्ट्रीय राजधानी समेत देश के 200 शहरों में विरोध प्रदर्शन शुरू करेंगे। ईपीएस 95 राष्ट्रीय संघर्ष समिति (एनएसी) ने मंगलवार को एक बयान में कहा, ईपीएस-1995 के लाभार्थियों ने अपनी मांगों के साथ 15 मार्च से राष्ट्रीय राजधानी समेत 200 शहरों में विरोध प्रदर्शन शुरू करने का फैसला किया है।

इन मांगों में पेंशन बढ़ा कर 7,500 रुपए मासिक करने के साथ-साथ महंगाई भत्ता देने, ईपीएस-95 पेंशनभोगियों को बिना किसी भेदभाव के उच्च पेंशन का विकल्प देने तथा उनके जीवनसाथी को मुफ्त चिकित्सा सुविधाएं प्रदान करना शामिल है। पूर्व में कर्मचारी पेंशन योजना (ईपीएस) के दायरे में आने वाले पेंशनभोगियों का एक प्रतिनिधिमंडल प्रधानमंत्री नरेंद्र मोदी से भी मुलाकात कर चुका है और महाराष्ट्र के बुलढाणा में 2018 से विरोध प्रदर्शन जारी है।

राष्ट्रीय संघर्ष समिति (एनएसी) के संयोजक अशोक राऊत ने बयान में कहा, हमारा संघर्ष ईपीएस-1995 के लाभार्थियों को न्याय दिलाने के लिए है और यह पिछले सात साल से जारी है। भाजपा सांसद हेमा मालिनी की अगुआई में हमने दो बार प्रधानमंत्री से मुलाकात की और उन्होंने हमें भरोसा दिया लेकिन मामला अभी भी लंबित है। उन्होंने आरोप लगाया कि सरकार जनता के लाभ के लिए कई योजनाएं चला रही है लेकिन सरकार के नियमों के आधीन पेंशन फंड में अंशदान करने बाद भी हमें हाशिए पर धकेल दिया गया है।

कर्मचारी पेंशन योजना, 95 के तहत आने वाले कर्मचारियों के मूल वेतन का 12 फीसद हिस्सा भविष्य निधि में जाता है। वहीं नियोक्ता के 12 फीसद हिस्से में से 8.33 प्रतिशत कर्मचारी पेंशन योजना में जाता है। इसके अलावा पेंशन कोष में सरकार भी 1.16 फीसद का योगदान करती है।

राऊत ने दावा किया कि जीवनभर पेंशन फंड में पैसे जमा करने के बाद आज औसतन मात्र 1,171 रुपए पेंशन मिलती है। यह पर्याप्त नहीं है। लेकिन अगर उन्हें 7,500 रुपए और महंगाई भत्ता मिले तो ऐ सम्मान के साथ रह सकते हैं।

तमिलनाडु के 16 मछुआरों को श्रीलंका से रिहा कराने का आग्रह

चेन्नई, 14 मार्च (भाषा)।

कुछ दिन पहले श्रीलंका द्वारा तमिलनाडु के कम से कम 16 मछुआरों को गिरफ्तार किए जाने का हवाला देते हुए तमिलनाडु के मुख्यमंत्री एमके स्टालिन ने प्रधानमंत्री नरेंद्र मोदी से मछुआरों और जब्त की गईं मछली पकड़ने की कुल 102 नौकाओं को मुक्त कराने के लिए आवश्यक कदम उठाने का अनुरोध किया है। श्रीलंका की नौसेना द्वारा 12 मार्च, 2023 को 16 मछुआरों को गिरफ्तार करने और उनकी दो मशीनीकृत नौकाओं को जब्त किए जाने का जिक्र करते हुए स्टालिन ने मोदी को पत्र लिखा और कहा कि दो नौकाएं नागापट्टिनम और पुडुकोट्टई जिलों के मछुआरों की हैं। उन्होंने सोमवार को लिखे एक पत्र में कहा, 'एक महीने के भीतर श्रीलंकाई नागरिकों/नौसेना द्वारा भारतीय मछुआरों पर हमले/गिरफ्तारी की यह तीसरी घटना है और जैसा कि आप जानते हैं, ये मछुआरे आजीविका के लिए पूरी तरह से मछली पकड़ने की गतिविधि पर निर्भर हैं और इस तरह की लगातार हो रही घटनाएं गरीब मछुआरों की आजीविका को प्रभावित करती हैं और उनके मन में भय भी पैदा करती हैं।'

अपने पहले के पत्रों का जिक्र करते हुए मुख्यमंत्री ने कहा कि वे यह मुद्दा विदेश मंत्री एस. जयशंकर के संज्ञान में लाए थे और उन्होंने इस मामले को श्रीलंका के सामने उठाया था। केंद्र की पहल के बावजूद ऐसी घटनाएं होती रहती हैं। उन्होंने लिखा, 'इस समय मैं आपसे व्यक्तिगत हस्तक्षेप की मांग करना चाहता हूं ताकि यह सुनिश्चित किया जा सके कि हमारे मछुआरों के मछली पकड़ने के पारंपरिक अधिकार स्थायी रूप से सुरक्षित रहें और ऐसी घटनाएं दोबारा न हों।'

सरकारी योजना में फर्जीवाड़े पर 193 पर मुकदमा दर्ज

जनसत्ता संवाददाता
देहरादून, 14 मार्च।

उत्तराखंड की नंदा-गौरा योजना में फर्जीवाड़ा कर आय प्रमाण पत्र बनवाने वाले 193 आवेदकों के खिलाफ जिला कार्यक्रम अधिकारी ने मुकदमा दर्ज कराया है।

विगत दिनों हरिद्वार के मुख्य विकास अधिकारी प्रतीक जैन के समक्ष नंदा-गौरा योजना के तहत आए आवेदनों में फर्जी आय प्रमाण पत्र का मामला सामने आया था। इसकी सूचना तत्काल उन्होंने हरिद्वार के जिलाधिकारी विनय शंकर पांडेय को को दी थी।

उन्होंने मामले की जांच कर कार्रवाई के आदेश दिए थे। मंगलवार को जिला कार्यक्रम अधिकारी ने सिडकुल थाने में 193 ऐसे लोगों के खिलाफ मुकदमा दर्ज कराया है, जिन्होंने आवेदन के साथ योजना का लाभ लेने के लिए फर्जी आय प्रमाण पत्र लगाए थे। हरिद्वार के मुख्य विकास अधिकारी ने बताया कि आरोप सही पाए जाने पर कार्रवाई की गई है।

नर्तकियों की एचआइवी जांच कराने के आरोप की जांच का आदेश

गुना (मप्र), 14 मार्च (एजंसी)।

मध्य प्रदेश के अशोकनगर जिले के करीला में एक वार्षिक मेले में नृत्यांगनाओं की कथित तौर पर सरकारी चिकित्सकों द्वारा एचआइवी जांच किए जाने पर विवाद पैदा हो गया है। इस संबंध में राष्ट्रीय महिला आयोग द्वारा संज्ञान लिए जाने और नोटिस दिए जाने के बाद अधिकारियों ने जांच के आदेश दिए हैं।

ग्वालियर संभाग के आयुक्त दीपक सिंह ने कथित घटना की जांच के लिए एक समिति का गठन किया है। सिंह के अधिकार क्षेत्र में अशोकनगर जिला आता है।

नृत्यांगनाओं की एचआइवी जांच किए जाने को लेकर राष्ट्रीय महिला आयोग ने ट्वीट किया, 'राष्ट्रीय महिला आयोग ने संज्ञान लिया है। आयोग की अध्यक्ष रेखा शर्मा ने जिलाधिकारी अशोकनगर को पत्र लिख कर इस तरह के अवांछित निर्णय लेने और नृत्यांगनाओं की भावनाओं को आहत करने के लिए जिला प्रशासन के खिलाफ आरोपों का लिखित स्पष्टीकरण देने के लिए कहा है।' आयोग ने अपने ट्वीट में एक फेसबुक पोस्ट का भी हवाला दिया। इसी बीच, ग्वालियर संभाग के आयुक्त सिंह ने एक आधिकारिक पत्र में मीडिया रिपोर्ट के हवाले से कहा कि मेले में नृत्यांगनाओं की एचआइवी जांच की घटना से प्रशासन की छवि धूमिल हुई और आयोग ने इसे मानवाधिकार का उल्लंघन मानते हुए आपत्ति दर्ज कराते हुए जवाब भी मांगा है।

उन्होंने कहा कि क्षेत्रीय संचालक स्वास्थ्य सेवाएं (ग्वालियर) डा. राकेश चतुर्वेदी ने इस मामले की जांच के लिए तीन सदस्यीय समिति का गठन किया है और दो दिन में जांच रिपोर्ट पेश करने को कहा गया है।

सिंह ने यह भी बताया कि इस मामले में अशोकनगर जिले के प्रभारी मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी डा. नीरज कुमार छारी का तबादला संचालनालय स्वास्थ्य सेवाएं भोपाल में कर दिया गया है।

अशोकनगर जिले के करीला में रंगपंचमी के दिन एक वार्षिक मेले का आयोजन किया जाता है, जो इस साल 12 मार्च को मनाया गया, जहां माता जानकी का मंदिर स्थित है। इस मेले के दौरान बड़ी संख्या में नर्तकियां राई नृत्य (बुंदेलखंड का पारंपरिक लोक नृत्य) का प्रदर्शन करती हैं।

बारामूला में आतंकी गिरफ्तार, गोला और बारूद बरामद

श्रीनगर, 14 मार्च (भाषा)।

जम्मू-कश्मीर के बारामूला जिले में सुरक्षा बलों ने एक आतंकवादी को गिरफ्तार कर उसके कब्जे से हथियार और गोला-बारूद बरामद किया। पुलिस ने मंगलवार को यह जानकारी दी।

पुलिस ने बताया कि सोपोर के मदीना बाग मोह में एक आतंकवादी की मौजूदगी के संबंध में एक पुख्ता सूचना के आधार पर वहां घेराबंदी और तलाशी अभियान शुरू किया गया। एक आतंकवादी देखा गया जो संकरी गलियों और भीड़भाड़ वाले इलाके की आड़ लेकर भागने की कोशिश कर रहा था। पुलिस के एक अधिकारी ने बताया कि स्थिति का आकलन करते हुए सुरक्षा बल अत्यधिक संयम दिखाते हुए और बिना किसी गोलीबारी के आतंकी को जिंदा पकड़ने में कामयाब रहे।

पुलिस ने बताया कि आतंकवादी की पहचान वार मोहल्ला गुंद ब्रात निवासी ओवैस अहमद मीर के रूप में हुई है। अधिकारी ने बताया कि तलाशी के दौरान, एक पिस्तौल, आठ (9 एमएम) गोली, एक पिस्तौल की मैगजीन और एक चीनी हथगोले सहित आपत्तिजनक सामग्री, हथियार और गोला-बारूद बरामद किया गया।

पिछड़ा वर्ग आयोग की रपट यूपी सरकार ने सुप्रीम कोर्ट में की दाखिल

जनसत्ता ब्यूरो
नई दिल्ली 14 मार्च।

उत्तर प्रदेश सरकार ने नगर निकाय चुनाव में पिछड़ी जातियों का आरक्षण तय करने के लिए गठित उत्तर प्रदेश राज्य समर्पित पिछड़ा वर्ग आयोग की रपट सुप्रीम कोर्ट में दाखिल कर दी है। अब अदालत इस प्रकरण पर सुनवाई कर फैसला देगी। जिसके आधार पर सरकार आगे की कार्रवाई करेगी। राज्य सरकार द्वारा निकाय चुनाव में पिछड़ों के लिए आरक्षित सीटों की जारी सूची पर विवाद होने के बाद मामला सुप्रीम कोर्ट पहुंच गया था।

सुप्रीम कोर्ट ने राज्य सरकार को पिछड़ा वर्ग आयोग का गठन करके निकाय चुनाव में पिछड़ों को दिए गए आरक्षण का परीक्षण कराने का निर्देश दिया था। अदालत ने आयोग को 31 मार्च तक रिपोर्ट तैयार करने की समयसीमा तय की थी। इसी कड़ी में गठित आयोग ने तय समयसीमा से करीब 22 दिन पहले अपनी रपट सरकार को सौंप दी थी।

राज्य सरकार ने भी आयोग की रिपोर्ट को कैबिनेट से मंजूरी देने के बाद उसे सुप्रीम कोर्ट में दाखिल कर दिया है। नगर विकास विभाग के प्रमुख सचिव अमृत अभिजात और न्याय विभाग के अधिकारी सुप्रीम कोर्ट पहुंचे और वकील के जरिए आयोग की रिपोर्ट दाखिल कर अदालत से इस प्रकरण पर जल्दी सुनवाई के लिए तारीख देने का अनुरोध किया।

आयोग की रिपोर्ट में दिए सुझावों के आधार पर माना जा रहा है कि सुप्रीम कोर्ट से अनुमति मिलने के बाद महापौर व अध्यक्ष की सीटों के लिए पूर्व जारी आरक्षण में आंशिक संशोधन किया जा सकता है। इसके लिए आरक्षण के लिए तय प्रक्रिया में संशोधन करने के लिए अधिनियम में भी संशोधन करने पर मंथन किया जा रहा है।

सूत्रों के मुताबिक सुप्रीम कोर्ट की अनुमति मिलने के बाद भी तैयारियों को पूरा करने में कम से कम 20 से 25 दिन लेगेंगे। ऐसे में अप्रैल के आखिरी हफ्ते में निकाय चुनाव कराने के लिए अधिसूचना जारी करने के लिए प्रस्ताव भेजने की तैयारी है। जिससे मई में चुनाव संपन्न कराया जा सके।

PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

RAJATH FINANCE LTD.

RAJATH FINANCE LIMITED

Registered Office: 208-215, Star Plaza, Phulchhab Chowk, Rajkot, Gujarat – 360001, India.
Website: https://rajathfinance.in/ | **Tel. No:** 0281-2454 271 | **Email:** rajathfin@hotmail.com
Corporate Identification Number: L65910GJ1984PLC007486

Open Offer for acquisition of up to 10,40,000 (Ten Lakh Forty Thousand) fully paid-up Equity Shares of face value of ₹10/- each ("Equity Shares") representing 26.00% of Fully Paid-up Equity Share Capital, from the Public Shareholders of Rajath Finance Limited ("Target Company") by "9Anium Tech LLP"; (hereinafter referred as "Acquirer") together with Gautam K. Shah (PAC-1), Vishwanathan V. Iyer (PAC-2), Shubhra T. Singh (PAC-3) and Beena M. Shah (PAC-4) (PAC-1, PAC-2, PAC-3 and PAC-4 hereinafter collectively referred to as "PACs") at a price of ₹13.11 (Rupees Thirteen and Paisa Eleven only) per Equity Share ("Offer") pursuant to and in compliance with Regulation 3(1) and Regulation 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

This Advertisement and corrigendum to the Detailed Public Statement is being issued by **Vivro Financial Services Private Limited**, the Manager to the Offer (**"Manager to the Offer"**), for and on behalf of the Acquirer and the PACs in respect of the Open offer (**"Pre-Offer Advertisement cum Corrigendum"**), to the Public Shareholders of the Target Company, in compliance with Regulation 18(7) of the SEBI (SAST) Regulations.

This Pre-Offer Advertisement cum Corrigendum should be read in continuation of and in conjunction with a) Public Announcement dated September 29, 2022 (**"PA"**), b) Detailed Public Statement dated October 06, 2022 which was published in Financial Express (English), Jansatta (Hindi), Financial Express (Gujarati) and Navshakti (Marathi) (**"Newspapers"**) on October 07, 2022 (**"DPS"**), c) Draft Letter of Offer dated October 14, 2022 (**"DLoF"**), d) Letter of Offer dated March 03, 2023. (**"LoF"**) and e) Recommendation of committee of independent directors dated March 14, 2023 published in Newspapers on March 15, 2023. (**"IDC Recommendation"**)

This Pre-Offer Advertisement is being published in all the Newspapers in which the DPS was published.

Capitalized terms used but not defined in this Pre-Offer Advertisement shall have the meanings assigned to such terms in the LoF.

The Public Shareholders of the Target Company are requested to kindly note the following information related to the Offer:

1. **Offer Price:** The Offer is being made at a price of ₹13.11 (Rupees Thirteen and Paisa Eleven Only) per Equity Share, payable in cash and there has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 6.1 (*Justification of Offer Price*) on page 21 of the LoF.
2. **Recommendations of the Committee of Independent Directors ("IDC"):** The recommendation of IDC was approved on March 14, 2023 and published in the Newspapers on March 15, 2023. The IDC is of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations.
3. **Other details of the Offer:**
3.1. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
3.2. The dispatch of the LoF to the Public Shareholders as on the Identified Date (i.e., **Thursday. March 02, 2023**) in accordance with Regulation 18(2) of the SEBI (SAST) Regulations has been completed (either through electronic mode or physical mode) on **Friday, March 10, 2023**. It is clarified that all the Public Shareholders whose names do not appear in the register of members of the Target Company on the Identified Date (even if they acquire Equity Shares or if they become shareholders of the Target Company after the Identified Date) or those who have not received the LoF are eligible to participate in the Offer.
3.3. A Public Shareholder may participate in the Offer by approaching their Selling Broker and tender the Equity Shares in the Offer as per the procedure mentioned in the LoF or in the relevant Form of Acceptance-cum Acknowledgment.
3.4. Public Shareholders of the Target Company may download the LoF from the website of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), Manager to the Offer (https://www.vivro.net/) or obtain a copy of the same from Link Intime India Private Limited (**"Registrar to the Offer"**) on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.
3.5. In case of non-receipt/non-availability of the Form of Acceptance-cum-Acknowledgement, a Public Shareholder may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of Equity Shares being tendered and other relevant documents as mentioned in the LoF. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Offer.
4. **The procedure for tendering the Equity Shares in the Offer is as below:**
4.1. **In case of Equity Shares held in physical form:**
Public Shareholders holding Equity Shares in physical form may participate in the Offer by approaching their respective Selling Broker along with complete set of relevant documents in the manner as set out in paragraph 8.11 on page 28 of the LoF.
4.2. **In case of Equity Shares held in dematerialised form:**
Public Shareholders holding Equity Shares in dematerialised form may participate in the Offer by approaching their respective Selling Broker and providing the details of Equity Shares they intend to tender in the Offer in the manner as set out in paragraph 8.10 on page 27 of the LoF.
5. In accordance with Regulations 16(1) of the SEBI (SAST) Regulations, the DLoF was submitted to SEBI on October 14, 2022. SEBI vide its letter bearing reference number no. SEBI/HO/CFD/RAC/DCR-2/P/OW/8644/2023 dated February 28, 2023 issued its observations on the DLoF in terms of Regulation 16(4) of SEBI (SAST) Regulations (**"SEBI Observation Letter"**). SEBI's observations have been incorporated in the LoF.
6. **Material Changes:** The comments specified in the SEBI Observation Letter and certain changes (occurring after the date of the PA and/or DPS) which may be material have been incorporated in the LoF and are more particularly disclosed below:
6.1. "RBI vide its letter dated February 23, 2023 has granted in-principle prior approval for the proposed change in management and acquisition of control of the Target Company by 9Anium Tech LLP and the same is mentioned on page no. 3, 12 and 25 of the LoF.
6.2. The LoF has been updated as under:
6.2.1. "The Acquirer / PACs have no relationship with the Sellers" and the same is mentioned on page no. 18 of the LoF.
6.2.2. Document for Inspection: The documents / information referred in LoF shall be made available for inspection by shareholder(s) of the Target Company, physically as well as electronically. The Public Shareholders of the Target Company may access the said documents by placing a request on the email id investors@vivro.net and by providing details such as DP Id, client id, Folio No, etc" has been incorporated on page no. 32 of the LoF under the heading "Document for Inspection".
6.2.3. The address of Gautam K. Shah (PAC–1) has been updated to Girikunj, 21/22 5th Floor, N.S. Road, Near Bank of Baroda, Churchgate, Marine Lines, Mumbai – 400020, Maharashtra.
7. **Details regarding the status of statutory and other approvals:**
7.1. RBI vide its letter bearing ref. no. AMD.DOS.RSG.No. S1488/01.10.290/2022-2023 dated February 23, 2023 has granted in-principle prior approval for the proposed change in management and acquisition of control viz. acquiring shares of the Target Company by 9Anium Tech LLP subject to the condition that the Target Company will not accept any public deposit and will also convert itself from a Deposit taking NBFC (Cat. A) to Non-Deposit taking NBFC (Cat. B). The Company is also advised to submit an application to RBI for conversion from Deposit taking NBFC (Cat. A) to Non-Deposit taking NBFC (Cat. B). Accordingly, the Company is no longer eligible to accept public deposits.
7.2. To the best of the knowledge of the Acquirer and the PACs, there are no statutory or other approvals required by the Acquirer to complete the acquisition under the share purchase agreement and the Offer as on the date of the LoF. However, in case of any statutory or other approval being required by the Acquirer and/or the PACs at a later date prior to completion of the Offer, the Offer would be subject to such other statutory or other approval(s) being obtained. Please also refer to paragraphs 3 (*Details of the Offer*) and paragraph 7 (*Terms and Conditions of the Offer*) of the LoF for further details.
8. **Revised Schedule of Activities:**
Part VII (Tentative Schedule of Activity) of the DPS has been amended and the revised schedule of activities pertaining to the Offer is set out below:

Activity	Original Day & Date#	Revised Day & Date
Date of Public Announcement	Thursday, September 29, 2022	Thursday, September 29, 2022
Date of Publication of Detailed Public Statement in newspapers	Friday, October 07, 2022	Friday, October 07, 2022
Last date of filing Draft Letter of Offer with SEBI	Friday, October 14, 2022	Friday, October 14, 2022
Last date for Public Announcement of a competing offer	Tuesday, November 01, 2022	Tuesday, November 01, 2022
Last date for receipt of comments from SEBI on the Draft Letter of Offer	Friday, November 04, 2022	Tuesday, February 28, 2023**
Identified Date*	Wednesday, November 09, 2022	Thursday, March 02, 2023
Last date for dispatch of the Letter of Offer to the Public Shareholders	Wednesday, November 16, 2022	Friday, March 10, 2023
Last date of publication by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Friday, November 18, 2022	Wednesday, March 15, 2023
Last date for upward revision of the Offer Price and/or the Offer Size	Tuesday, November 22, 2022	Thursday, March 16, 2023
Advertisement of schedule of activities for Open Offer, status of statutory and other approvals in newspapers	Tuesday, November 22, 2022	Thursday, March 16, 2023
Date of commencement of tendering period (Offer Opening Date)	Wednesday, November 23, 2022	Friday, March 17, 2023
Date of closure of tendering period (Offer Closing Date)	Tuesday, December 06, 2022	Monday, April 03, 2023
Last date of communicating of rejection/ acceptance and payment of consideration for accepted tenders/ return of unaccepted shares	Tuesday, December 20, 2022	Thursday, April 20, 2023
Issue of post offer advertisement	Tuesday, December 27, 2022	Thursday, April 27, 2023
Last date for filing of final report with SEBI	Tuesday, December 27, 2022	Thursday, April 27, 2023

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the LoF shall be sent.*
#The original schedule of activities was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and was subject to receipt of approvals (if any) from various statutory/regulatory authorities.
***Actual date of receipt of SEBI comments*

9. The Acquirer its partners and PACs severally and jointly accept full responsibility for the information contained in this Pre-offer Advertisement cum Corrigendum and also for the obligations of the Acquirer along with the PACs as prescribed under SEBI (SAST) Regulations and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer. In relation to the information pertaining to the Sellers and the Target Company, the Acquirer and PACs have relied on the information provided by the Target Company, the Sellers and publicly available sources and have not independently verified the accuracy of such information.
10. A copy of this Pre-Offer Advertisement cum Corrigendum would also be available on the SEBI website at https://www.sebi.gov.in/ and on the website of Manager to the Offer at www.vivro.net.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND PACs

VIVRO

Vivro Financial Services Private Limited
Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat. India.
CIN: U67120GJ1996PTC029182 | **Tel No.:** +91 79-4040 4242 | **Email:** investors@vivro.net
Website: www.vivro.net | **SEBI Registration No.:** MB/INM000010122 | **Contact Person:** Shivam Patel / Jay Shah

REGISTRAR TO THE OFFER

LINK Intime

LINK INTIME INDIA PRIVATE LIMITED
C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai – 400 083, Maharashtra, India.
CIN: U67190MH1999PTC118368 | **Tel No.:** +91 8108114949 | **Email:** rajathfinance.offer@linkintime.co.in
Website: www.linkintime.co.in | **SEBI Registration No.:** INR000004058 | **Contact Person:** Sumeet Deshpande

FOR AND ON BEHALF OF THE ACQUIRER AND THE PACs:

Sd/-	Sd/-	Sd/-	Sd/-	Sd/-
9Anium Tech LLP	Gautam K. Shah (PAC–1)	Vishwanathan V. Iyer (PAC–2)	Shubhra T. Singh (PAC–3)	Beena M. Shah (PAC–4)
Name: Gautam K. Shah	DIN - 06379806	DIN – 07550254	DIN - 09194475	DIN – 07049813
DIN - 06379806	Designated Partner	Designated Partner	Designated Partner	Partner

Date: March 14, 2023
Place: Mumbai

Raka

RAJATH FINANCE LTD.

RAJATH FINANCE LIMITED

Registered Office: 208-215, Star Plaza, Phulchhab Chowk, Rajkot, Gujarat – 360001, India.
Tel. No: 0281-2454 271 | **Website:** https://rajathfinance.in/ | **Email:** rajathfin@hotmail.com
Corporate Identification Number: L65910GJ1984PLC007486

Recommendations of the Committee of Independent Directors ("IDC") on the Open Offer to the shareholders of Rajath Finance Limited ("Target Company") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011("SEBI SAST Regulations").

1	Date	March 14, 2023
2	Name of the Target Company (TC)	Rajath Finance Limited
3	Details of the Offer pertaining to TC	Open Offer for acquisition of up to 10,40,000 Equity Shares of the Target Company at an Offer Price of ₹13.11 per Equity Share by 9Anium Tech LLP (**"Acquirer"**) together with Gautam K. Shah (**"PAC-1"**), Vishwanathan V. Iyer (**"PAC-2"**), Shubhra T. Singh (**"PAC-3"**) and Beena M. Shah (**"PAC-4"**).
4	Name(s) of the acquirer and PAC with the acquirer	1. 9 Anium Tech LLP (**"Acquirer"**) 2. Gautam K. Shah (**"PAC-1"**) 3. Vishwanathan V. Iyer (**"PAC-2"**) 4. Shubhra T. Singh (**"PAC-3"**) 5. Beena M. Shah (**"PAC-4"**)
5	Name of the Manager to the offer	**Vivro Financial Services Private Limited** **Address:** Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. **Tel. No.:** +91 79 4040 4242 **Email Id:** investors@vivro.net **Website:** www.vivro.net **SEBI Reg. No.:** INM000010122 **CIN:** U67120GJ1996PTC029182
6	Members of the Committee of Independent Directors	1. Ketan Govindbhai Dhulesiya (Chairman) 2. Kantilal Kalidas Khakhar (Member) 3. Janish Navinchandra Ajmera (Member)
7	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any.	All the members of the IDC are the Non-Executive and Independent Directors of the Company. The IDC members neither hold any equity shares in the Target Company nor do they have any contract / relationship with the Company.
8	Trading in the Equity shares other Securities of the TC by IDC Members.	None of the IDC members have traded in the Equity Shares/ other securities of the Company during the: 1. Twelve months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9	IDC member's relationship with the acquirer (Director, Equity shares owned any other contract/ relationship), if any.	None of the members of IDC: 1. Are directors on the board of the Acquirer. 2. Holds any equity shares or other securities of the Acquirer and PACs. 3. Have any contracts / relationship with the Acquirer and PACs.
10	Trading in the Equity shares/other Securities of the acquirer by IDC Members	Not Applicable.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The members of the IDC have perused the Offer documents namely: 1. Public Announcement dated September 29, 2022 (**"PA"**) 2. Detailed Public Statement published on October 07, 2022 (**"DPS"**), 3. Draft Letter of Offer dated October 14, 2022 (**"DLoF"**) 4. RBI Approval dated February 23, 2023 5. Letter of Offer dated March 03, 2023 (**"LoF"**) On perusal of the aforesaid offer documents, the IDC members are of the opinion that the offer price of ₹13.11 offered by the Acquirer along with the PACs is fair and reasonable in terms of Regulations 8(1) and 8(2) of the SEBI SAST Regulations.
12	**Summary of recommendation**	Based on the review of the offer documents, the members of the IDC have considered the following factors for making the recommendations: 1. The Target Company is not currently having material business operations on account of limited resources. 2. The proposed change in management and control of the Target Company would provide an opportunity to the Acquirer to infuse new resources and devise a business plan which is sustainable in nature. Keeping in view the above facts, the IDC members are of the opinion that offer price of ₹13.11 (Rupees Thirteen and Paise Eleven Only) payable in cash to the Public Shareholders of the Target Company for this Offer is fair and reasonable. The Open Offer is in the interest of the Public Shareholders as it will provide them an opportunity to exit from the Target Company at a price determined in accordance with the SEBI SAST Regulations. However, the Public Shareholders of the Company should independently evaluate the Open Offer, market performance of the Company scrip and take informed decision in respect of the Open Offer.
13	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14	Details of Independent Advisors, if any.	None.
15	Any other matter(s) to be highlighted	None.

"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code."

For and on behalf of Committee of Independent Directors of
Rajath Finance Limited
Sd/-
Ketan Govindbhai Dhulesiya
Chairman - Committee of Independent Directors

Place: Rajkot
Date: March 14, 2023

Raka

स्थावर मिळकतीच्या विक्रीकरीता ई-लिलाव करीता जाहीर सूचना

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ (यानंतर ॲक्ट) अंतर्गत आयआयएफएल होम फायनान्स लिमिटेड (पूर्वी इंडिया इन्फोलाईन हाऊसिंग लि. अशी ज्ञात) (आयआयएफएल-एचएफएल) कॉर्पोरेट कार्यालय प्लॉट क्र. ९८, उद्योग विहार, फेज-IV, गुरगाव - १२२०१५ (हरियाणा) आणि **शाखा कार्यालय: ऑफ क्र. २०१, दि एज, २ रा मजला, प्रकाश टॉकिज समोर, आयसीआयसीआय बँक जवळ, पालघर (प) ४०१४०४/ आयआयएफएल हाऊस, सन इन्फोटेक पार्क रोड क्र. १६V, प्लॉट क्र. बी-२३, ठाणे इंडस्ट्रियल क्षेत्र, वागळे इस्टेट, ठाणे-४००६०४/बीएम६२३८-३०६-३१०, ३ रा मजला, पारिख कमर्शिअल सेंटर, ग्रिमअम पार्क, बोर्डीज आगाशी रोड, ओटीडब्ल्यु हॉटेल वर, विरार (पश्चिम)-४०१३०३** कडे गहाण स्थावर मिळकतीची विक्री ज्याअर्थी आयआयएफएल-एचएफएल चा प्राधिकृत अधिकाऱ्यांनी (एओ) आयआयएफएल-एचएफएल ची थकबाकी वसुल करण्यासाठी **'जे आहे जेथे आहे तत्वाने आणि जे आहे जसे आहे तत्वाने'** तिच्या विक्रीच्या हक्कासह खालील कर्ज खाते/प्रॉस्पेक्ट क्र. मधील ॲक्टच्या कलम १३(२) अंतर्गत जारी सूचनेला अनुसरून खालील मिळकत/तींचा कब्जा घेतला आहे. विक्री वेबसाईट: www.bankeauctions.com येथे पुरविलेल्या ई-लिलाव फ्लॅटफॉर्म मार्फत निम्नस्वाक्षरीकारांद्वारे करण्यात येईल.

कर्जदार/सह-कर्जदार/ हमीदारांचे नाव	मागणी सूचना तारीख आणि रक्कम	स्थावर मिळकत/तारण मत्तेचे वर्णन	सांकेतिक कब्जा घेतल्याची तारिख	राखीव किंमत
१. श्री. भारत रामरूप विश्वकर्मा २. श्रीम. मीरादेवी भारत विश्वकर्मा ३. जय संतोषी माँ पान बिडी शॉप (प्रॉस्पेक्ट क्र. आयएल१०१२४०१५)	२४-ऑगस्ट-२०२२ रु. २५,९१,०२२/- (रुपये पंचवीस लाख एक्याऐंशी हजार बावीस मात्र) बोली वाढीव रक्कम रु. ४०,०००/- (रुपये चाळीस हजार मात्र)	धारक मिळकतीचे सर्व ते भाग आणि विभाग. फ्लॅट क्र. ३०५, ३ रा मजला, मोजमापित ४९८.७० चौ. फू. (चटई क्षेत्र), इमारत क्र. ३, डी विंग, अडोर होम्स, गाव पडघे येथे, सरपाडा जेनेसिस एमआयडीसी रोड, उमरोळी पूर्व, पालघर -४०१४०४ (सुपर बिल्टअप अप क्षेत्र ६८२ चौ. फू.)	०७-नोव्हे-२०२२ रोजीस एकूण थकबाकी दिनांक: ०७-मार्च-२०२३ रु. २७,१९,०२०/- (रुपये सत्तावीस लाख एकोणीस हजार वीस मात्र)	रु. २४,९७,०००/- (रुपये चोवीस लाख सत्याऐंशी हजार मात्र) इसारा अनामत रक्कम (इअर) : रु. २,४९,७००/- (रुपये दोन लाख एकोणपन्नास हजार सातशे मात्र)
१. श्री. समशेर पटेल २. व्रिक लाइनिंग्स ३. श्रीम. सुमन देवी (प्रॉस्पेक्ट क्र. आयएल१००९२०३६)	२२-नोव्हे-२०२२ रु.२६,१७,५११/- (रुपये सव्वीस लाख सतरा हजार पाचशे अकरा मात्र) बोली वाढीव रक्कम रु. ४०,०००/- (रुपये चाळीस हजार मात्र)	धारक मिळकतीचे सर्व ते भाग आणि विभाग. फ्लॅट ४०३, ४ था मजला, सी विंग, मोजमापित चटई क्षेत्र ५२३ चौ. फू. समजू इमारत १०, टाईप बी, अमृत रेसिडेन्सी बोईसर पश्चिम, बोईसर, महाराष्ट्र, भारत. ४०१५०१ (बिल्टअप क्षेत्र मोजमापित ७७३ चौ.फू.)	सांकेतिक कब्जा ०३-फेब्रु-२०२३ रोजीस एकूण थकबाकी दिनांक : ०७-मार्च-२०२३ रु. २७,२१,४७१/- (रुपये सत्तावीस लाख एकवीस हजार चारशे एकाहत्तर मात्र)	रु. २५,२९,०००/- (रुपये पंचवीस लाख एकोणतीस हजार मात्र) इसारा अनामत रक्कम (इअर) : रु. २,५२,९००/- (रुपये दोन लाख बावन्न हजार नऊशे मात्र)
१. श्री. फिरोज अब्दुल रशीद आगा २. श्रीमती आसिया आगा (प्रॉस्पेक्ट क्र. आयएल१००२३७६३)	०७-मे-२०२१ रु. १३,२०,९३६/- (रुपये तेरा लाख वीस हजार नऊशे छत्तीस मात्र) बोली वाढीव रक्कम रु. २५,०००/- (रुपये पंचवीस हजार मात्र)	धारक मिळकतीचे सर्व ते भाग आणि विभाग १: फ्लॅट क्र. १०४, सी विंग, पहिला मजला, लोटस बिल्डिंग म्हणून ज्ञात, नाईन स्टार लॅण्डमार्क्स, सफाळे पश्चिम, पालघर एमएच भारत - ४०११०२. मोजमापित ३७६ चौ. फू. (मोजमापित बिल्टअप क्षेत्र ५२५ चौ. फू)	सांकेतिक कब्जा २१-सप्टें-२०२१ रोजीस एकूण थकबाकी दिनांक : ०७-मार्च-२०२३ रु. १४,९१,८४३/- (रुपये चौदा लाख एक्याऐंशी हजार आठशे त्रेचाळीस मात्र)	रु. १३,८६,०००/- (रुपये तेरा लाख शह्याऐंशी हजार मात्र) इसारा अनामत रक्कम (इअर) : रु. १,३८,६००/- (रुपये एक लाख अडतीस हजार सहाशे मात्र)
१. श्री मयूर मच्छिंद्र साळुंके २. सौ. अंकिता जयराम सावंत (प्रॉस्पेक्ट क्र. आयएल१००१२२७४)	२४-सप्टें-२०२२ रु. २९,७१,२६७/- (रुपये एकोणतीस लाख एकाहत्तर हजार दोनशे सदुसष्ट मात्र) बोली वाढीव रक्कम रु. ४०,०००/- (रुपये चाळीस हजार मात्र)	धारक मिळकतीचे सर्व ते भाग आणि विभाग. फ्लॅट क्र. डी/२०४, चटई क्षेत्र अंदाजे ३८६.६३ चौ. फू. दुसरा मजला, पुनम एम्पिरयल, ग्लोबल सिटी, विरार पश्चिम ४०१३०३, विरार, महाराष्ट्र, भारत - ४०१३०३. (बिल्टअप क्षेत्र मोजमापित ६६० चौ. फू.)	सांकेतिक कब्जा ०८-डिसें-२०२२ रोजीस एकूण थकबाकी दिनांक : ०७-मार्च-२०२३ रु. ३१,०२,६४०/- (रुपये एकतीस लाख दोन हजार सहाशे चाळीस मात्र)	रु. २८,२३,०००/- (रुपये अठ्ठावीस लाख तेवीस हजार मात्र) इसारा अनामत रक्कम (इअर) : रु. २,८२,३००/- (रुपये दोन लाख ब्याऐंशी हजार तीनशे मात्र)
१. श्री. शाहनवाज खुर्शीद खान २. श्रीम. राजिया अत्तार खान (प्रॉस्पेक्ट क्र. ८६४३२७ आणि ९२६८८६)	१८-फेब्रु-२०२१ रु. ३२,९०,०५८/- (रुपये बत्तीस लाख नव्वद हजार अठ्ठावन्न मात्र) बोली वाढीव रक्कम रु. ४०,०००/- (रुपये चाळीस हजार मात्र)	धारक मिळकतीचे सर्व ते भाग आणि विभाग. फ्लॅट क्र. १४०६, बी विंग, इमारत क्र. ११, विनय युनिक गार्डन, ग्लोबल सिटी विरार पश्चिम, पालघर - ४०१३०३, महाराष्ट्र, भारत (बिल्टअप क्षेत्र मोजमापित ६१३ चौ. फू.)	सांकेतिक कब्जा ०८-जून-२०२१ रोजीस एकूण थकबाकी दिनांक : ०७-मार्च-२०२३ रु. ३६,६५,४५०/- (रुपये छत्तीस लाख पासष्ट हजार चारशे पन्नास मात्र)	रु. ३३,५५,०००/- (रुपये तेहत्तीस लाख पंच्चावन्न हजार मात्र) इसारा अनामत रक्कम (इअर) : रु. ३,३५,५००/- (रुपये तीन लाख पस्तीस हजार पाचशे मात्र)
१. सौ. राधिका बक्षी २. श्री. प्रदिप बक्षी ३. प्रोयोजनियो (प्रॉस्पेक्ट क्र. ८६३८८०)	२०-ऑगस्ट-२०२२ रु. २४,२३,११४/- (रुपये चोवीस लाख तेवीस हजार एकशे चौदा मात्र) बोली वाढीव रक्कम रु. ४०,०००/- (रुपये चाळीस हजार मात्र)	सनटेक वेस्ट वर्ल्ड १, टिवरी रोड, जुचंद्र, नायगाव पूर्व, पालघर, विरार ४०१२०८. महाराष्ट्र, भारत येथील इमारत क्र. ४, बी विंग, ७ व्या मजल्यावर फ्लॅट क्र. बी७०२ धारक मिळकत, क्षेत्र मोजमापित रेरा नुसार २६.४६ चौरस मीटर्स आणि इतर वापर योग्य क्षेत्र मोजमापित १०.०२ चौरस मीटर्स एकूण ३६.४८ चौरस मीटर्स चे ते सर्व भाग आणि विभाग (सुपर बिल्टअप क्षेत्र मोजमापित ५२० चौ. फू.)	सांकेतिक कब्जा ०५-जाने-२०२३ रोजीस एकूण थकबाकी दिनांक : ०७-मार्च-२०२३ रु. २५,६५,७२४/- (रुपये पंचवीस लाख पासष्ट हजार सातशे चोवीस मात्र)	रु.२७,०४,०००/- (रुपये सत्तावीस लाख चार हजार मात्र) इसारा अनामत रक्कम (इअर) : रु. २,७०,४००/- (रुपये दोन लाख सत्तर हजार चारशे मात्र)
श्री. रवी हुन्या नाईक २. सौ. मन्याम्मा गोविंद नाईक ३. राम लक्ष्मण सिव्हिल कॉन्ट्रॅक्टर (प्रॉस्पेक्ट क्र. ८१०२०८)	११-फेब्रु-२०२२ रु. ३३,४३,९७५/- (रुपये तेहत्तीस लाख त्रेचाळीस हजार नऊशे पंच्याहत्तर मात्र) बोली वाढीव रक्कम रु. ४०,०००/- (रुपये चाळीस हजार मात्र)	धारक मिळकतीचे सर्व ते भाग आणि विभाग. फ्लॅट क्र. १०५, १ ला मजला, स्पेस ॲव्हेन्यू, मोजमापित क्षेत्र २६.०५६ चौ.मी. प्लॉट क्र. १४-बी, सेक्टर-८, उल्वे, नवी मुंबई, नवी मुंबई - ४१०२०६, महाराष्ट्र. भारत (सुपर बिल्टअप क्षेत्र मोजमापित ६१० चौ. फू.)	सांकेतिक कब्जा १२-मे-२०२२ रोजीस एकूण थकबाकी दिनांक : ०७-मार्च-२०२३ रु. ३३,९४,९९५/- (रुपये तेहत्तीस लाख चौऱ्याऐंशी हजार नऊशे पंच्याऐंशी मात्र)	रु.३९,०४,०००/- (रुपये एकोणचाळीस लाख चार हजार मात्र) इसारा अनामत रक्कम (इअर) : रु. ३,९०,४००/- (रुपये तीन लाख नव्वद हजार चारशे मात्र)
१. श्री. लॅंटिन सोनू सेल्वन २. श्रीम. कविता सेल्वेन ॲलओसियस ३. नॅशनल मोटर्स (प्रॉस्पेक्ट क्र. ७८७२९२)	०२-मार्च-२०२१ रु. २५,३४,८७०/- (रुपये पंचवीस लाख चौतीस हजार आठशे सत्तर मात्र) बोली वाढीव रक्कम रु. ४०,०००/- (रुपये चाळीस हजार मात्र)	धारक मिळकतीचे सर्व ते भाग आणि विभाग. फ्लॅट क्र. बी १०१, मोजमापित ५२५ चौ. फू. पहिला मजला, सुमन अपार्टमेंट, आचोळे रोड, साडी कंपाऊंड, गुरुद्वारा समोर, नालासोपारा पश्चिम, ठाणे ४०१२०९, महाराष्ट्र भारत (बिल्टअप क्षेत्र मोजमापित ५२५ चौ. फू.)	सांकेतिक कब्जा १०-जून-२०२१ रोजीस एकूण थकबाकी दिनांक : ०७-मार्च-२०२३ रु. २९,९३,१२६/- (रुपये एकोणतीस लाख त्र्याण्नव हजार एकशे सव्वीस मात्र)	रु. २७,६२,०००/- (रुपये सत्तावीस लाख बासष्ट मात्र) इसारा अनामत रक्कम (इअर) : रु. २,७६,२००/- (रुपये दोन लाख शहात्तर हजार दोनशे मात्र)

मालमत्तेची तपासणीची तारीख:	इअर शेवटची तारीख:	ई-लिलावाची तारीख/वेळ
१७-एप्रिल-२०२३ स. ११.०० ते दु. १४.००	१९-एप्रिल-२०२३ सायं. ५ पर्यंत	२१-एप्रिल-२०२३ ११.०० ते १३.०० पर्यंत

प्रदानाचे माध्यम : सर्व प्रदान हे **गुरुग्राम येथे देय 'आयआयएफएल होम फायनान्स लिमिटेड'** च्या नावे डीडी द्वारे किंवा आरटीजीएस/एनईएफटी मार्फत करणे आवश्यक आहे. खात्याचा तपशील खालीलप्रमाणे: **ए) खात्याचे नाव : आयआयएफएल होम फायनान्स लि., बी) बँकेचे नाव : स्टॅण्डर्ड चार्टर्ड बँक, सी) खाते क्र. कर्ज क्रमांक द्वारे ९९०२८७९५, डी) आयएफएससी कोड: SCBL००३६००१, इ) बँक पत्ता: स्टॅण्डर्ड चार्टर्ड बँक, ९० एम.जी. रोड, फोर्ट, मुंबई-४००००१.**

अटी आणि शर्ती

१. ई-लिलावात सहभागी होण्याकरिता इच्छुक बोलीदारांनी सेवा पुरवठादार **https://www.bankeauctions.com** कडे त्यांचा तपशील नोंदविणे आणि लॉगईन अकाऊंट, लॉगईन आयडी आणि पासवर्ड तयार करणे आवश्यक आहे. इच्छुक बोलीदारांनी वरील नमूद शाखा कार्यालयात इअरसाठी प्रदानाचा तपशील केवायसी आणि पॅन कार्डच्या प्रतींसह त्यांचे निविदा प्रपत्र पाठविणे/सादर करणे आवश्यक आहे.
२. बोलीदारांनी रकाना बोली वाढविण्याची रक्कम मध्ये नमूद रकमेच्या पटीत त्यांचे प्रस्ताव वाढविणे आवश्यक आहे. जर बोली लिलावाच्या समाप्तीच्या वेळेच्या अंतिम ५ मिनिटांमध्ये केल्यास, समाप्तीचा वेळ आपोआप ५ मिनिटांकरीता विस्तारित होईल.
३. यशस्वी बोलीदारांनी एओ यांनी बोली मूल्य स्विकारल्यापासून २४ तासात (इअर समायोजित केल्यानंतर) बोली रकमेच्या २५% आणि बोली रकमेच्या उर्वरित ७५% तारण धनकोंनी विक्री निश्चित केल्याच्या तारखेपासून १५ दिवसांत जमा करणे आवश्यक आहे. सर्व जमा आणि प्रदान हे प्रदानाच्या विहित माध्यमाने करायचे आहे.
४. खरेदीदाराने सेस, प्रयोज्य मुद्रांक शुल्क आणि कोणतीही अन्य वैधानिक थकबाकी किंवा इतर थकबाकी जसे की पालिका कर, वीज प्रभार, जमीन आणि मिळकतीशी संबंधित सर्व कर आणि दरासह इतर अनुषांगिक खर्च, प्रभार भरायचे आहेत.
५. बोलीदारांनां ई-लिलाव विक्री प्रक्रियेत भाग घेण्यासाठी त्यांची बोली सादर करण्यापूर्वी लिलाव विक्री आणि लिलाव अर्जाच्या तपशिलवार अटी आणि शर्तीकरिता वेबसाईट **https://bankeauctions.com** आणि **https://www.iifl.com/home-loans/properties-for-auction** मार्फत जाण्याचा सल्ला देण्यात येत आहे.
६. तपशील, मदत प्रक्रिया आणि ई-लिलावावरील ऑनलाईन प्रशिक्षणाकरिता बोलीदार सेवा पुरवठादार **ई-मेल आयडी : support@bankeauctions.com सपोर्ट हेल्पलाईन नंबर : @7291981124/25/26 यांना मिळकतीशी संबंधित चौकशीसाठी आणि ऑनलाईन बोली इ. आयआयएफएल एचएफएल टोल फ्री क्र. १८०० २६७२ ४९९ येथे सोमवार ते शुक्रवार दरम्यान ०९.३० ते १८.०० दरम्यान यांना संपर्क करू शकतात किंवा ईमेल: auction.hl@iifl.com ला लिहा.**
७. वरील सदर कर्जदारांना ७ दिवसांत प्रत्यक्ष कब्जा घेतेवेळी तारण मत्तेमध्ये असलेल्या घरगुती वस्तु घेवून जाण्यासाठी सूचना याद्वारे देण्यात येत आहे. अन्यथा आयआयएफएल-एचएफएल कोणत्याही परिस्थितीत मिळकतीच्या नुकसानीसाठी जबाबदार राहणार नाही.
८. पुढे कर्जदारांना याद्वारे सूचना देण्यात येते की, जर त्यांनी सदर वस्तु घेवून जाण्यास कसूर केली तर वरील सदर वस्तु कायद्यानुसार विकण्यात येतील.
९. वरील विहित वेळेत यशस्वी बोलीदार/लिलाव खरेदीदाराने कोणत्याही टप्प्यावर प्रदानात कसूर केली तर विक्री रद्द करण्यात येईल आणि अगोदर जमा केलेली रक्कम (ईअर समाविष्ट) जप्त करण्यात येईल आणि मिळकत पुन्हा विक्रीसाठी ठेवण्यात येईल.
१०. एओ यांनी कोणतेही कारण न देता निविदा/लिलावाच्या अटी आणि शर्ती बदलणे किंवा पुढे ढकलणे/रद्द करण्याचा हक्क राखून ठेवला आहे. निविदा/लिलावामध्ये कोणताही वाद झाल्यास आयआयएफएल-एचएफएच्या एओचा निर्णय अंतिम राहील.

सरफैसी ॲक्ट, २००२ च्या नियम ८ (६) अन्वये वैधानिक ३० दिवसांची विक्री सूचना

कर्जदारांना निविदा/लिलावाच्या तारखेपूर्वी तारखेपर्यंत व्याज आणि अनुषांगिक खर्चासह वरील नमूद रक्कम चुकती करण्यासाठी याद्वारे सूचीत करण्यात येत आहे, कसूर केल्यास मिळकतीच्या लिलाव/विक्री करण्यात येईल आणि उर्वरित थकबाकी काही असल्यास व्याज आणि खर्चासह वसुल करण्यात येईल.

ठिकाण : पालघर/ठाणे/विरार, दिनांक : १५-मार्च-२०२३ **सही/- प्राधिकृत अधिकारी, आयआयएफएल होम फायनान्स लिमिटेड**

RAJATH FINANCE LIMITED

Registered Office: 208-215, Star Plaza, Phulchhab Chowk, Rajkot, Gujarat – 360001, India.
Tel. No: 0281-2454 271 | **Website:** https://rajathfinance.in/ | **Email:** rajathfin@hotmail.com
Corporate Identification Number: L65910GJ1984PLC007486

Recommendations of the Committee of Independent Directors ("IDC") on the Open Offer to the shareholders of Rajath Finance Limited ("Target Company") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011("SEBI SAST Regulations").

1	Date	March 14, 2023
2	Name of the Target Company (TC)	Rajath Finance Limited
3	Details of the Offer pertaining to TC	Open Offer for acquisition of up to 10,40,000 Equity Shares of the Target Company at an Offer Price of ₹13.11 per Equity Share by 9Anium Tech LLP (**"Acquirer"**) together with Gautam K. Shah (**"PAC-1"**), Vishwanathan V. Iyer (**"PAC-2"**), Shubhra T. Singh (**"PAC-3"**) and Beena M. Shah (**"PAC-4"**).
4	Name(s) of the acquirer and PAC with the acquirer	1. 9 Anium Tech LLP (**"Acquirer"**) 2. Gautam K. Shah (**"PAC-1"**) 3. Vishwanathan V. Iyer (**"PAC-2"**) 4. Shubhra T. Singh (**"PAC-3"**) 5. Beena M. Shah (**"PAC-4"**)
5	Name of the Manager to the offer	**Vivro Financial Services Private Limited** **Address:** Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. **Tel. No.:** +91 79 4040 4242 **Email Id:** investors@vivro.net **Website:** www.vivro.net **SEBI Reg. No.:** INM000010122 **CIN:** U67120GJ1996PTC029182
6	Members of the Committee of Independent Directors	1. Ketan Govindbhai Dhulesiya (Chairman) 2. Kantilal Kalidas Khakhar (Member) 3. Janish Navinchandra Ajmera (Member)
7	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any.	All the members of the IDC are the Non-Executive and Independent Directors of the Company. The IDC members neither hold any equity shares in the Target Company nor do they have any contract / relationship with the Company.
8	Trading in the Equity shares other Securities of the TC by IDC Members.	None of the IDC members have traded in the Equity Shares/ other securities of the Company during the: 1. Twelve months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9	IDC member's relationship with the acquirer (Director, Equity shares owned any other contract/ relationship), if any.	None of the members of IDC: 1. Are directors on the board of the Acquirer. 2. Holds any equity shares or other securities of the Acquirer and PACs. 3. Have any contracts / relationship with the Acquirer and PACs.
10	Trading in the Equity shares/other Securities of the acquirer by IDC Members	Not Applicable.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The members of the IDC have perused the Offer documents namely: 1. Public Announcement dated September 29, 2022 (**"PA"**) 2. Detailed Public Statement published on October 07, 2022 (**"DPS"**), 3. Draft Letter of Offer dated October 14, 2022 (**"DLoF"**) 4. RBI Approval dated February 23, 2023 5. Letter of Offer dated March 03, 2023 (**"LoF"**) On perusal of the aforesaid offer documents, the IDC members are of the opinion that the offer price of ₹13.11 offered by the Acquirer along with the PACs is fair and reasonable in terms of Regulations 8(1) and 8(2) of the SEBI SAST Regulations.
12	**Summary of recommendation**	Based on the review of the offer documents, the members of the IDC have considered the following factors for making the recommendations: 1. The Target Company is not currently having material business operations on account of limited resources. 2. The proposed change in management and control of the Target Company would provide an opportunity to the Acquirer to infuse new resources and devise a business plan which is sustainable in nature. Keeping in view the above facts, the IDC members are of the opinion that offer price of ₹13.11 (Rupees Thirteen and Paise Eleven Only) payable in cash to the Public Shareholders of the Target Company for this Offer is fair and reasonable. The Open Offer is in the interest of the Public Shareholders as it will provide them an opportunity to exit from the Target Company at a price determined in accordance with the SEBI SAST Regulations. However, the Public Shareholders of the Company should independently evaluate the Open Offer, market performance of the Company scrip and take informed decision in respect of the Open Offer.
13	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14	Details of Independent Advisors, if any.	None.
15	Any other matter(s) to be highlighted	None.

"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code."

For and on behalf of Committee of Independent Directors of
Rajath Finance Limited
Sd/-
Ketan Govindbhai Dhulesiya
Chairman - Committee of Independent Directors

Place: Rajkot
Date: March 14, 2023

Raka

चेंबर समन्स क्र. ३०७/२०२३ **न्यायालय खोली क्र. ३२**

मुंबई येथील मुंबई नगर दिवाणी न्यायालयातील
वाणिज्यिक वाद क्र. ६१९ सन २०२२

दिवाणी प्रक्रिया संहिता, १९०८ च्या आदेश V नियम २० (१-ए) अन्वये वर्तमानपत्र प्रकाशनासाठी

वाद सादर केला: ०५/०७/२०२२
वाद नोंदवला: १५/०९/२०२२

दिवाणी प्रक्रिया संहिता, १९०८ च्या आदेश V, नियम २ सहवाचता
कमर्शिअल कोर्टस ॲक्ट, २०१५ च्या कलम १६ अन्वये
नियम ५१,
दिवाणी प्रक्रिया संहिताच्या कलम २७, O.V.rr. १, ५, ७ व ८ आणि O.VIII, r.९
अन्वये वादाला उत्तर देण्यासाठी समन्स
बँक ऑफ बडोदा
बँकिंग कंपनीज (ॲक्विझिशन अँड ट्रान्सफर ऑफ अंडरटेकींग्ज) ॲक्ट V-१९७० अन्वये स्थापित एक)
निगम निकाय, ज्याचे मुख्य कार्यालय आहे - अलकापुरी, बडोदा, गुजरात राज्य आणि त्यांचे शाखा)
कार्यालय आहे - माहीम (पश्चिम)-८०, एल. जे. रोड, माहीम (पश्चिम), मुंबई-४०० ०१६.) ... **वादी**

विरुध्द

१. श्री. अन्वर अहमद सिद्दीक)
प्रोप्रा. - मे. न्यु कुकवेल बेकरी,)
३५६ बी, रजब अली चाळ, यु.एम. थेवर मार्ग, एम. गांधी मार्ग, धारावी, मुंबई-४०० ०१७.
आणि
तमीझ बेकरी)
२६-२८ गायी (पटेल वाडी) वांजवाडी, माहीम (पश्चिम), मुंबई-४०० ०१६.) ... **प्रतिवादी**

प्रति,
श्री. अन्वर अहमद सिद्दीक
उपरिनामित प्रतिवादी,
(न्यायालय खोली क्र. ३२ मधील पीठासिन सन्मा. न्यायाधीश **एन. पी. त्रिभुवन** यांच्या **१३.०२.२०२३** दिनांकित आदेशाप्रमाणे)

ज्याअर्थी, उपरिनामित वादींनी तुमच्या विरुध्द ह्या न्यायालयात एका वाणिज्यिक विवादाशी संबंधित वाद दाखल केला. आणि तुम्हाला ह्या समन्सच्या बजावणीच्या ३० दिवसांत एक लेखी निवेदन सादर करण्याकरिता समन्स बजावण्यात येते आणि जर तुम्ही ३० दिवसांच्या सदर कालावधीत लेखी निवेदन सादर करण्यात कसूर केली तर तुम्हाला लेखी कारणे नोंदविण्यासाठी आणि न्यायालयास योग्य वाटेल अशा खर्चाचे प्रदान केल्यावर न्यायालयाकडून विनिर्दिष्ट केल्या जाईल अशा अन्य दिवशी परंतु समन्सच्या बजावणीच्या तारखेपासून १२० दिवसांत लेखी निवेदन सादर करण्याची अनुमती दिली जाईल. समन्सच्या बजावणीच्या तारखेपासून एकशेवीस दिवस संपल्यावर लेखी निवेदन सादर करण्याचा अधिकार तुम्ही गमवाल आणि लेखी निवेदन नोंदीत घेण्याची संमत न्यायालय देणार नाही.

म्हणून, वादी विनंती करतात:-

ए. मासिक आधारे **द.सा. १०.३०%** दराने व्याजासह **रु. ९,७३,०५०/- (रुपये नऊ लाख त्र्याहात्तर हजार पन्नास मात्र)** ची रक्कम वादींना अदा करण्याचे आदेश आणि हुकूम प्रतिवादींना द्यावेत;
बी. की, वादाचे खर्च वादींना प्रदान करण्याचे आदेश व हुकूम प्रतिवादींना द्यावेत.

तुम्हाला याद्वारे ह्या न्यायालयात व्यक्तीश: किंवा वादाशी संबंधित सर्व महत्वाच्या प्रश्नांची उत्तरे देऊ शकेल अशा वकीलामार्फत किंवा उपरिनामित वादींना उत्तर देण्यासाठी अशा सर्व प्रश्नांची उत्तरे देऊ शकेल अशा व्यक्तीसोबत हजर होण्यासाठी समन्स बजावण्यात येते आणि वादावर अंतिम निकाल दिला जाणार असल्याने तुम्ही तुमचे सर्व साक्षीदार सादर केले पाहीजेत आणि याद्वारे तुम्ही सूचना घेणे आवश्यक आहे की, तुम्ही हजर राहण्यात कसूर केल्यास तुमच्या गैरहजेरीत वादावर सुनावणी होऊन निकाल दिला जाईल आणि तुम्ही तुमच्या बाजुच्या पुष्ठ्यर्थ ज्यावर विसंबून राहू इच्छिता किंवा वादींच्या दाव्याच्या गुणवत्तेशी संबंधित शक्ती असलेले तुमच्या ताब्यातील कोणतेही दस्तावेज आणि विशेषत: खालील दस्तावेज तुमच्या बरोबर आणावेत:

माझ्या हस्ते आणि ह्या नामदार न्यायालयाच्या शिक्क्याने दिले.
दिनांक: २१ फेब्रुवारी, २०२३.

सही/-
प्रबंधकांसाठी,
नगर दिवाणी न्यायालय,
बृहन्मुंबई

सही/-
सीलर
२१ फेब्रुवारी, २०२३

पुर्णिमा पंडित
वादींसाठी वकील
२०६, बिर्या हाऊस, २६५, पेरिन नरिमन स्ट्रीट,
फोर्ट, मुंबई-४०० ००१.
मो. क्र. ९८२०१३०८९१
ईमेल आयडी: purnima.pandit@yahoo.com

सही/-
वादींसाठी वकील

टीप: ह्याची पुढील तारीख आहे २८.०३.२०२३. कृपया ह्या वादाची स्थिती आणि पुढील तारीख नगर दिवाणी आणि सत्र न्यायालय, बृहन्मुंबईच्या अधिकृत वेबसाईटवर तपासून पाहावी.

जाहीर सूचना

तमाम जनतेला सूचना याद्वारे देण्यात येते की, आमचे अशील हे 'वासुदेव बिल्डिंग क्र. १ आणि २' (एकत्रित **''बिल्डिंग्ज''**) अशा ज्ञात आणि त्यावरील उभ्या इमारतीसह एकत्रित येथील खालील लिहिलेल्या पहिल्या आणि दुसऱ्या परिशिष्टात पहिल्यांदा आणि दुसऱ्यांदा अधिक विशेषत: वर्णिलेल्या जमिनीच्या सर्व त्या भाग आणि विभागाच्या संदर्भातील मालकांचे सर्व हक्क, नामाधिकार, हितसंबंध आणि हक्कदारीसह एकत्रित पहिल्या भागाचे श्री. घनशाम द्वारकानाथ वासुदेव आणि ४ अन्य, दुसऱ्या भागाचे डॉ. बालमुकुंद द्वारकानाथ वासुदेव आणि ७ अन्य आणि तिसऱ्या भागाचे श्री. मधुसुदन द्वारकानाथ वासुदेव आणि ३ अन्य (एकत्रित **''घनशाम आणि २ अन्य''**) द्वारे आणि दरम्यान केलेल्या दिनांक १९ जानेवारी, १९५१ रोजीच्या पार्टिशन आणि रिलिझ विलेखाद्वारे सुधारित कॉमन पॅसेजच्या लाभासह एकत्रित आणि नवीन रोडवरील मार्ग हक्कासह एकत्रित ये जा करण्याच्या हक्कासह एकत्रित पहिल्या भागाचे चर्च ऑफ सेंट फ्रान्सिस झेवियर, दाबुल चे विकार मॉ. बर्नाड फ्रान्सिस्को मेंडोन्सा आणि सदर चर्चच्या फॅब्रिका (**''फॅब्रिका''**) च्या वॉर्डन फिलिप विन्सेंट डिसुझा आणि पी. ए. डिकुना, दुसऱ्या भागाचे घनशाम आणि २ अन्य आणि तिसऱ्या भागाचे लोहाना चॅरिटीज चे ट्रस्टी (**''ट्रस्ट''**) दरम्यान आणि द्वारे केलेल्या दिनांक २ ऑगस्ट, १९३४ रोजीचा करार आणि येथील खालील लिहिलेल्या पहिल्या आणि दुसऱ्या परिशिष्टात पहिल्यांदा आणि दुसऱ्यांदा अधिक विशेषत: वर्णिलेल्या आणि पहिल्या भागाचे घनशाम आणि २ अन्य आणि दुसऱ्या भागाच्या फॅब्रिका दरम्यान आणि द्वारे केलेल्या कराराचे सर्व लाभ (एकत्रित **''संपूर्ण मिळकत''**) संपादन करण्यासाठी १६.६६% अविभक्त शेअर, हक्क, नामाधिकार आणि हितसंबंध असलेल्या (i) श्री. प्रमोद बालमुकुंद वासुदेव, (ii) सौ. शुभांगी गोरखनाथ वासुदेव आणि (iii) सौ. स्मिता मोहन जयकर **(सहमालक)** यांच्यासह वाटाघाटी करित आहेत. आम्ही संपूर्ण मिळकतीच्या मालकांच्या नामाधिकाराच्या तपासाचा भाग म्हणुन आमच्या अशिलांनी सांगितल्यानुसार सदर जाहीर सूचना जारी करित आहोत.

सर्व व्यक्ती ज्यांचा विक्री, अदलाबदल, गहाण, (समतुल्य किंवा अन्य), बक्षीस, विश्वस्त, वारसाहक्क, देखभाल, अंत्यदान, कब्जा, भाडेपट्टा, पोट भाडेपट्टा, अभिहस्तांकन, परवाना, प्रभार, तारण, हमी, धारणाधिकार, सुविधाधिकार, निशेधाज्ञा, कौटुंबिक व्यवस्था, संयुक्त भागीदारी, भागीदार, कर्जे अग्रिमा, चितभोगाचा हक्क किंवा अग्रक्रयाधिकार किंवा कोणत्याही करार किंवा डिस्पोझिशन अन्वये किंवा अन्यथा कोणत्याही मार्गाने संपूर्ण मिळकत किंवा तिच्या कोणत्याही भागाच्या संदर्भात कोणताही दावा असल्यास सदर प्रसिध्दी तारखेपासून १४ (चौदा) दिवसात संबंधित कागदोपत्री पुराव्यांसह निम्नस्वाक्षरीकारांना त्यांचे कार्यालय **आशिष माश्रु, वकील, लॉरेंस ॲन्ड मेयो हाऊस, १ ला मजला, २७६, डॉ. डी. एन. रोड, फोर्ट, मुंबई ४०० ००१** येथे लेखी स्वरुपात सूचीत करण्याची याद्वारे विनंती करण्यात येत आहे, कसूर केल्यास असा दावा किंवा दावे त्यागित आणि/किंवा परित्यागित केल्याचे मानण्यात येईल.

येथील वरील उल्लेखित पहिले परिशिष्ट

पहिले:
'सी' वार्ड क्र. ४००७ (१), ४००७ (२), स्ट्रीट क्र. १५-ए आणि १५-एए अंतर्गत भुलेश्वर विभागाचा जिल्हाधिकाऱ्यांचा नवीन क्र. २५८७ आणि नवीन सर्व्हे क्र. ८१३२ आणि कॅडस्ट्रल सर्व्हे क्र. ४७८, नवीन कॅडस्ट्रल सर्व्हे क्र. १/४७८ अंतर्ग